HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE ELEVENTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 3049 OF 2021

Between:

Gensynth Laboratories Pvt Ltd., Having its registered office at Plot No. 220, 243, 239, Phase-II, IDA Pashamylaram, Patancheru(M) Sanga Reddy Dist-502307, Telengana, Rep. by its Joint Managing Director, Sri BH. Sri Rami Reddy.

...PETITIONER

AND

1. The Assistant Commissioner (ST), Sangareddy Circle-I, Sanaareddv.
2. The Assistant Commissioner (ST), Sangareddy Circle-II, Sangareddy.
3. The Joint Commissioner (ST), Nizamabad Division, 1st Floor, Muncipal complex, Near Tilak Gardens, Khaleelwadi, Station Road, Nizamabad-503003
4. The Commissioner of Commercial Taxes(ST), State of Telangana, 1st Floor, CCT Complex Nampally, Hyderabad - 500001
5. The State of Telengana, Rep by its Prl Secretary to Revenue (CT)Department Secretariat, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any Writ or Order or Direction more particularly one in the nature of Writ of Mandamus declaring the action of 1st Respondent in issuing Vat Assessment order A.O.No.60580 dated 07-09-2020 demanding the VAT due of Rs.14, 61,088/- for the Period 01-04-2016 to 30-06-2017 without considering the Opening ITC of Rs.18,26,187/- is illegal, arbitrary, capricious, without any authority or jurisdiction. contrary to the principles of natural justice, contrary to Section 13 of TVAT Act and to set aside the impugned order.

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of all further proceedings pursuant to the impugned order and also consequential Notice dated 19-01-2021 issued by the 2nd Respondent demanding Rs.26,82,980/- through mail, pending disposal of the Writ petition.

Counsel for the Petitioner: SRI T.SRINIVASA MURTHY

Counsel for the Respondents: SRI SWAROOP OORILLA,
SPL. GP FOR STATE TAX

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.3049 of 2021

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri T. Srinivasa Murthy, learned counsel for the petitioner and Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, appearing for the respondents.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the parties reached to a consensus. It is agreed that there are anomalies in the amounts shown in the impugned order and therefore, they agreed that the impugned order may be set aside and the matter may be restored on the file of respondent No.1 to enable him to pass a fresh order in accordance with law.

4. In view of the consensus arrived at, the impugned order dated 07.09.2020 is set aside. The matter is remitted back before respondent No.1, who shall rehear the petitioner afresh and pass a fresh order in accordance with law. The petitioner shall appear

before respondent No.1 on 24.03.2025 at 11:30 A.M. for which no fresh notice will be required to be issued. From that stage, respondent No.1 shall proceed and decide the matter in accordance with law.

5. Accordingly, the writ petition is **disposed of.** No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/- P. PADMANABHA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

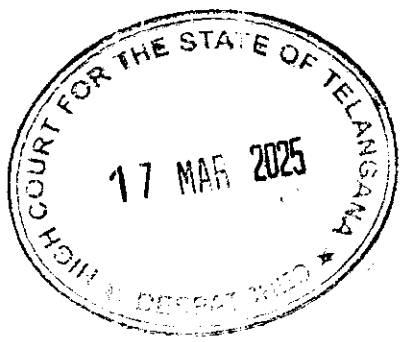
1. The Assistant Commissioner (ST), Sangareddy Circle-I, Sanaareddv.
2. The Assistant Commissioner (ST), Sangareddy Circle-II, Sangareddy.
3. The Joint Commissioner (ST), Nizamahad Division, 1st Floor, Muncipal Complex, Near Tilak Gardens, Khaleelwadi, Station Road, Nizamabad-503003
4. The Commissioner of Commercial Taxes (ST), State of Telangana, 1st Floor, CCT Complex Nampally, Hyderabad - 500001
5. The Principal Secretary to Revenue (CT) Department Secretariat, Hyderabad, State of Telengana.
6. The Joint Managing Director, Sri BH. Sri Rami Reddy, Gensynth Laboratories Pvt Ltd., Having its registered office at Plot No. 220, 243, 239, Phase-II, IDA Pashamylaram, Patancheru (M) Sanga Reddy Dist-502307, Telengana.
7. One CC to SRI T.SRINIVASA MURTHY, Advocate [OPUC]
8. Two CCs to SRI SWAROOP OORILLA, SPL. GP FOR STATE TAX, High Court for the State of Telangana at Hyderabad [OUT]
9. Two CD Copies

BSR
GJP

URGENT

HIGH COURT

DATED: 11/03/2025



ORDER

WP.No.3049 of 2021

DISPOSING OF THE WRIT PETITION,

WITHOUT COSTS

12
S.A
17/3/25